

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 141 of 2018

1. Madho Soren @ Madhav Soren @ Yudhisthir Soren

2. Abhiram Murmu @ Abhi Murmu

Appellants

Versus

The State of Jharkhand

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Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Appellants : Mr. A. K. Sahani, Advocate

For the Respondents : Mr. Abhay Kumar Tiwari, Advocate

05/08.09.2021 Learned counsel for the appellant, Mr. A. K Sahani does not want to press the prayer for suspension of sentence of these appellants made through I.A. No. 3434 of 2021, at this stage.

Mr. Abhay Kumar Tiwari, learned A.P.P does not oppose the prayer.

In view of the prayer made on behalf of these appellants, I.A. No. 3434 of 2021 is dismissed as not pressed.

Let the name of Mr. Abhay Kumar Tiwari, learned A.P.P appear in the cause list henceforth in place of the erstwhile learned A.P.P, Mr. Sanjay Kumar Pandey-2.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)